

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 981 of 2020

In the matter of:

Kedrion Biopharma INC.
Through its Special Power of Attorney Holder
Mr. Naveen Madan **....Appellant**
Vs.
M/s. Wizaman Impex Pvt. Ltd. **....Respondent**

Present:

Appellant: **Mr. Nakul Dewan, Senior Advocate with**
Ms. Suruchi Suri, Mr. Rajendra Barot, Ms. Cheryl
Fernandes, Advocates

ORDER

(Through Virtual Mode)

18.11.2020: The issue raised in this appeal preferred against dismissal of application under Section 9 of the 'I&B Code' on the ground of being barred by limitation is that there is acknowledgment of debt on the part of the Corporate Debtor.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on 18th December, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g